SCHEDULE II

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

Date:04/04/2025

To

Mr.Ramachandran Subramanian
Liquidator-RMA Metals and Alloys Private Limited
IBBI/IPA-001/IP/P-01440/2018-19/12136

From

Canara Bank

Asset Recovery Management Branch 524,8th Floor,Circle Office Bulding, Anna Salai,Teynampet,
Chennai – 600 018

Subject : Submission of proof of claim in respect of the liquidation of M/s RMA Metals and Alloys Private Limited under theInsolvency and Bankruptcy Code, 2016.

Madam/Sir,

Canara Bank,hereby submits this proof of claim in respect of the liquidation of M/s RMA Metals and Alloys Private Limited. The details for the same are set out below:

Relevant Particulars				
1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THEINDIVIDUAL)	CANARA BANK Asset Recovery Management Branch, Chennai (Incorporated under Banking Companies Acquisition and Transfer of Undertakings Act, 1970) Pan No:AAACC6106G		
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Asset Recovery Management Branch, 524,8 th Floor,Circle Office Building, Anna Salai,Teynampet, Chennai – 600 018		

कृते केनरा बैंक For CANARA-BANK

Chief Manager आरित वसूली प्रबन्धन ज्ञांखा / चेन्नै-18. Asset Coovery Management Branch/Chennai-13.

		E mail: cb2361@canarabar	ık.com
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED) AS ON 28/02/2025	PRINCIPAL :4,51,47	766.07
		INTEREST :2,86,19,	051.38
		TOTAL CLAIM :7,37,66	,817.45
		Account wise split:	
		1.SODH A/C NO: 60001250001122	
		Unpaid Prinicipal:Rs.4,31,35,303.18	
		Unpaid Interest :Rs.2,64,02,675.34	
		2.TERM LOÁN I A/C NO : 60007910000247	
		Unpaid Prinicipal: Rs.17,91,889.09	
		Unpaid Interest : Rs.19,69,422.06	
		3.TERM LOAN II A/C NO: 60007910000328	
	*	Unpaid Prinicipal: Rs.2,20,573.80	
		Unpaid Interest : Rs.2,46,953.98	
		Total amount of claim: Rs	7 37 66 817 45 (Runees Se
			s Sixty Six Thousand Eigh
	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTAINED	Crores Thirty Seven Lake Hundred Seventeen and P	s Sixty Six Thousand Eigh
	TO WHICH THE DEBT CAN BE	Crores Thirty Seven Lake Hundred Seventeen and P	as Sixty Six Thousand Eigh Paise Forty Five Only)
	TO WHICH THE DEBT CAN BE SUBSTAINED DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON	Crores Thirty Seven Lake Hundred Seventeen and P As per Annexure I Liquidation Order of NCLT As per the sanction dated 10	as Sixty Six Thousand Eight Paise Forty Five Only) Todated 05/03/2025 0/03/2015,30/06/2015 AND and availed below mentioned
	TO WHICH THE DEBT CAN BE SUBSTAINED DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT DETAILS OF HOW AND WHEN DEBT	Crores Thirty Seven Lake Hundred Seventeen and P As per Annexure I Liquidation Order of NCLT As per the sanction dated 10 18/08/2018,the borrower has	as Sixty Six Thousand Eight Paise Forty Five Only) Todated 05/03/2025 0/03/2015,30/06/2015 AND ad availed below mentioned a Bank: SANCTIONED
	TO WHICH THE DEBT CAN BE SUBSTAINED DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT DETAILS OF HOW AND WHEN DEBT	Crores Thirty Seven Lake Hundred Seventeen and P E As per Annexure I Liquidation Order of NCLT As per the sanction dated 10 18/08/2018,the borrower had credit facilities from Canara	as Sixty Six Thousand Eight Paise Forty Five Only) Todated 05/03/2025 0/03/2015,30/06/2015 AND ad availed below mentioned a Bank: SANCTIONED
	TO WHICH THE DEBT CAN BE SUBSTAINED DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT DETAILS OF HOW AND WHEN DEBT	Crores Thirty Seven Lake Hundred Seventeen and P E As per Annexure I Liquidation Order of NCLT As per the sanction dated 10 18/08/2018, the borrower had credit facilities from Canara NATURE OF FACILITY	SANCTIONED LIMIT(In Crores)
	TO WHICH THE DEBT CAN BE SUBSTAINED DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT DETAILS OF HOW AND WHEN DEBT	Crores Thirty Seven Lake Hundred Seventeen and P E As per Annexure I Liquidation Order of NCLT As per the sanction dated 10 18/08/2018, the borrower had credit facilities from Canara NATURE OF FACILITY	SANCTIONED LIMIT(In Crores)
	TO WHICH THE DEBT CAN BE SUBSTAINED DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT DETAILS OF HOW AND WHEN DEBT	Crores Thirty Seven Lake Hundred Seventeen and P E As per Annexure I Liquidation Order of NCLT As per the sanction dated 10 18/08/2018,the borrower had credit facilities from Canara NATURE OF FACILITY SOD	as Sixty Six Thousand Eight Paise Forty Five Only) Todated 05/03/2025 O/03/2015,30/06/2015 AND ad availed below mentioned as Bank: SANCTIONED LIMIT(In Crores) 5.60



मुख्य प्रसंध्य Chief Manager आरित वसूली प्रबन्धन शाखा / चेन्नी-18. Asset Gecovery Management Branch/Chennai- 'ठ.

Relevant Particulars				
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BESET-OFF AGAINST THE CLAIM	NIL		
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	Security Details: As annexed to the form below under Annexure II		
8A.	WHETHER SECURITY INTEREST RELINQUISHED	NO		
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT INHIS FAVOUR	NO		
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	ACCOUNT NAME – ASSET RECOVERY MANAGEMENT BRANCH, CHENNAI A/C No – 209272434 IFSC – CNRB0002361 BANK- CANARA BANK		
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON INSUPPORT OF THE CLAIM.	(i)Sanction letters dated 10/03/2015, 30/06/2015 AND 18/08/2018 (ii)CHA dated 03/06/2015,19/02/2016 and 20/03/2018 (iii)Statement of accounts		

कृते केनरा बैंक For CANABA BANK

मुख्य प्रबंधिक Chief Manaper आरित वसूली प्रबन्धन शीखा / चेन्ने-18. Asset Secovery Management Branch/Chennai-18.

(Signature of financial creditor or person authorised to act on his behalf)

[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BLOCK LETTERS: SAI PRAKASH K V S

Position with or in relation to creditor: Chief Manager

Address of person signing:

Assets Recovery Management Branch,

No 524, 8th Floor, Circle Office Building, Anna salai,

Teynampet, Chennai- 600 018

Relevant Particulars

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

Annexure I

Financial Assistance	Particulars of the Loan Agreements and Other Documents of Security
Type & Amount of Loan	
1)SOD -5.60 CRORES	i) Sanction communication letter with Ref: SL-6000/125/RMA/2015 dated 10/03/2015
	ii)Sanction communication letter dated 03/06/2015
2)TERM LOAN I- 0.35 CRORES	iii)Sanction communication letter with Ref: 6000/2018/SL/RMA dated 18/08/2018
CRORES	iv)Composite Hypothecation Agreement dated 03/06/2015
3)TERM LOAN II –	v)Composite Hypothecation Agreement dated 19/02/2016
0.10 CR	vi)Composite Hypothecation Agreement dated 20/03/2018
	vii)Registered MODTD No:4020/2016 dated 08/08/2016
	viii)Registered MODTD No:1368/2015 dated 24/03/2015
a ⁿ	ix)Guarantee agreement by Anitha dated 18/08/2018
	x)Guarantee agreement by Jayaraj dated 18/08/2018

कृते केनरा बैंक For CANARA BANK मुख्य ग्रेडिंग Chief Manager आरित वसूली प्रबन्धन शाखा / चेन्नै-18. Asset Gecovery Management Branch/Chennai-18.

Annexure II

Primary Security

Hypothecation of Stocks, Receivables and Machinery.

Collateral Security: (Properties sold under SARFAESI)

- i) Factory Land(6987 sq.ft) and Building situated in SI.No 150 part,157 part and 158 part,Industrial Shed No:435,New Door No:129,North Phase,SIDCO Industrial Estate,Pattavarakkam,Ambattur Taluk,Chennai 600 098, in the name of RMA Metals and Alloys Pvt Ltd.
- ii) Residential land(1440.00 sq.ft) and building bearing old door no:16,new door no:49,Selva Vinayagar Koil Street,Perambur Chennai -600 011, in the name of K.Jayaraj(Guarantor of RMA Metals and Alloys Pvt Ltd)

कृते केनरा बैंक For CANARA BANK

Chief Manager आरित वसूली प्रबन्धन शाखा / चेन्ने-18. Asset Tecovery Management Branch/Chennai-18.

DECLARATION

I, Sai Prakash K V S ,S/o - Laxmipathy aged about 57 years currently working as Chief Manager at Canara Bank, Asset Recovery Management Branch, No 524, Eighth Floor, Circle Office Building, Annasalai, Teynampet, Chennai-600018 do solemnly affirm and state as follows:

- 1. The above named corporate debtor was, at the liquidation commencement date, that is, the 5th day of March 2025 and still is, justly and truly indebted to me in the sum of Rs. 7,37,66,817.45(Seven Crores Thirty Seven Lakhs Sixty Six Thousand Eight Hundred Seventeen and Paise Forty Five only) as on 28/02/2025.
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specifiedbelow:

As per Annexure I

- The said documents are true, valid and genuine to the best of my knowledge, information and 3. belief.
- 4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, norhas any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:Nil

कृते केनरा बैंक

Chief Manager आरित वसूली प्रवन्धन शांखा / चेन्नै-18. Asset Tecovery Management Branch/Chennai-18.

(Signature of the claimant)

Date: 04/04/2025

Place: Chennai

VERIFICATION

I, Sai Prakash K V S the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 04th day of April . 2025.

For CANARA

आरित वसूली प्रबन्धन शाखा / चेन्ने-18. Asset Trecovery Management Branch/Chennai- 18.

(Signature of claimant)



மிழ் हिंग कि तमिलनाडु TAMILNADU

2 6 FEB 2025

Canara Bank
Chennai

∩DF 093274

R. RACUPATH

STAMP VENDOR, L/No. C3/4839/83

No. 37, VILLAGE ROAD, NOW KNOWN AS

No. 79/91, VALLUVARKOTTAM HIGH ROAD

NUNGAMBAKKAM, CHENNAI-600 034

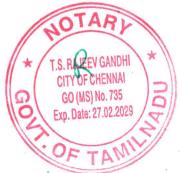
MOBILE: 9445114347

AFFIDAVIT

I, Sai Prakash K V S ,S/o –Laxmipathy aged about 57 years currently working as Chief Manager at Canara Bank, Asset Recovery Management Branch, No 524 ,Eighth Floor, Circle Office Building, Annasalai,Teynampet, Chennai-600018 do solemnly affirm and state as follows:

- 1. The above named corporate debtor was, at the liquidation commencement date, that is, the 5th day of March 2025 and still is, justly and truly indebted to me in the sum of Rs. 7,37,66,817.45(Seven Crores Thirty Seven Lakhs Sixty Six Thousand Eight Hundred Seventeen and Paise Forty Five only) as on 28/02/2025.
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specifiedbelow:

As per Annexure I



XXI

कृते केनरा बैंक For CANARA BANK

Chief Manager आरित वसूली प्रवन्धन शाखा / चेन्नै-18. Asset necovery Management Branch/Chennai- .8.



Canara Bank

Chennai

093277

STAMP VENDOR, L/No. C3/4839/83 No. 37, VILLAGE ROAD, NOW KNOWN AS No. 79/91, VALLUVARKOTTAM HIGH ROAD NUNGAMBAKKAM, CHENNAI-600 034 MOBILE: 9445114347

- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
- 4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, norhas any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:Nil

Date: 04/04/2025

Place: Chennai

कृते केनरा बैंक FOR CANARA BANK

Chief Manager Signature of the claimant) | चन्ने-18.



VERIFICATION

I, Sai Prakash K V S the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 04th day of April, 2025.

कृते केनरा बैंक For CANARA-BANK

Chief Marager आरित वसूली प्रबंधन शाखा / चेन्नै-18. Asset iecovery Management Branch/Chennai-18.

Before Me

Exp. Date: 27.02.2029

(Signature of claimant)

T.S. RAJEEV GANDHI, B.A., B.L., ADVOCATE & NOTARY PUBLIC

No. 8/13, New Tank Street, Nungambakkam, Chennai-600 034.

Cell: 99444 07666 / 98844 59058